**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**
**EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 75072 of 2018**

(Arising out of Order-in-Appeal No. 131/HWH/CE/2017-18 dated 22.09.2017 passed by the Commissioner of Central Excise (Appeals-II), Kolkata, Bamboo Villa, 3rd Floor, 169, A.J.C. Bose Road, Kolkata – 700 014)

**M/s. Engineers Incorporated** **: Appellant**
Khurigachi Road, P.O.: Angus,
District: Hooghly, PIN – 712 221

**VERSUS**

**Commissioner of C.G.S.T. and Central Excise** **: Respondent**
Howrah Commissionerate

**APPEARANCE:**

None for the Appellant

Shri S.K. Dikshit, Authorized Representative, for the Respondent

**CORAM:**

**HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)**
**HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 77104 / 2025**

DATE OF HEARING / DECISION: 31.07.2025

**ORDER: [PER SHRI K. ANPAZHAKAN]**

From a perusal of the records, it is seen that the appellant has submitted a letter stating that they have opted for settlement of their dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019. In support, the appellant has enclosed a copy of Form No. SVLDRS-4 issued by the designated committee, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019.

2. From the above, we find that the present appeal is deemed to be have been withdrawn by the appellant in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019, for availing the benefit under the SVLDRS, 2019.

3. Consequently, the appeal is dismissed, as withdrawn, in terms of the SVLDRS, 2019.

(Dictated and pronounced in the open court)

Sd/-
**(ASHOK JINDAL)**
MEMBER (JUDICIAL)

Sd/-
**(K. ANPAZHAKAN)**
MEMBER (TECHNICAL)

Sdd